

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported rowdyism by Youth Congress members travelling from Bombay to Delhi

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, I beg to call the attention of the Minister of Home Affairs to the reported acts of violence, loot and vandalism committed by the Youth Congress members while travelling in the special train from Bombay to Delhi in connection with the youth rally held on the 9th August, 1974.

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT): Sir, A special train carrying a number of volunteers for participating in a youth rally at Delhi on August 9, 1974, left Bombay on August 7, 1974. On its way from Bombay to Delhi the train passes through Maharashtra, Gujarat, Madhya Pradesh and Rajasthan. Therefore, we had to call for information from the State Governments concerned.

According to reports received so far, there was no incident at any of the stations in Maharashtra. In Gujarat, minor incidents took place at Bulsar on August 7th and at Baroda and Godhra on August 8th. On August 9th, there was an incident at Kota in Rajasthan. At Bulsar a small number of passengers are said to have taken tea and carried away cups and saucers without making payment. The stall keeper is reported to have suffered a loss of Rs. 50. At Baroda some passengers took away cups and saucers and some eatables without making payment. The stall keeper suffered a loss of Rs. 70. At Godhra some packets of biscuits and tea glasses were taken away without payment. The Stall keeper's loss was about Rs. 11. At Kota there was a scuffle when some students tried forcibly to enter the train but the local police intervened and there was no further trouble.

According to the information so far available, no incident of a major nature appears to have taken place at any of the stations from Bombay to Delhi and the losses incurred by tea stall owners and

shop-keepers in the incidents, referred to earlier, seem to have been small. There have been no reports of violence or vandalism by the passengers who travelled by this train to Delhi leaving Bombay on August 7, 1974.

SHRI SUBRAMANIAN SWAMY: Sir, a number of things have happened since the Home Minister's last statement on the subject. Unfortunately, the Home Minister has more or less repeated what he said in the Lok Sabha. In fact, he has watered it down absolutely. In his earlier statement he mentioned about firing taking place, and now he talks about minor incidents. The question really is that this situation has arisen because of the fact that the Government has taken a hand in holding a youth rally for a variety of purposes about which I would like to have very clear answer from the Minister. The point is, Mr. Umashankar Dikshit, in an earlier statement and today hinted the same thing that the incidents were caused by miscreants and infiltrators, etc. And the fact is that his earlier statement had been contradicted the very next day by the Bombay Youth Congress leaders who said that they were not infiltrators. In fact, they said that the way they selected the delegates in Bombay, showed this was a natural outcome of that selection process. And the Bombay Youth Congress leaders further said that ticketless travel did take place, special trains were sent . . .

(Interruptions)

MR. DEPUTY CHAIRMAN: No interruptions please. Let him finish. I can deal with Mr. Swamy's question and the Home Minister can deal with it. I do not wish that other Members should intervene and try to answer his clarifications.

SHRI SUBRAMANIAN SWAMY: There is no reason to be emotional about the whole thing I am only quoting the facts and seeking clarifications. The fact of the matter is that statement was not made by me. But it was the leaders of the Bombay Youth Congress who said that ticketless travel had taken place. Sir, I would like to quote from a message received from the

[Shri Subramanian Swamy.] Conductor of the Frontier Mail, which passed through Mathura. He tried to send a telegram to the Government to the effect that, "over 100 Youth Congress workers have invaded the 4-UP at New Delhi railway station and are now travelling in First Class to Mathura, causing more inconvenience to the passengers. Please arrange adequate help; my life has been threatened." The Telegraph Office refused to accept this telegram . . .

श्री देवराव पाटिल (महाराष्ट्र) : उप-सभापति जी, मेरा व्यवस्था का प्रश्न है। यह जो कार्निग एटेंशन है इसमें लिखा है कि

"Acts of violence, loot and vandalism committed by the Youth Congress members while travelling in the special train from Bombay to Delhi ..."

इसलिए मेरा प्रश्न यह है कि अगर बम्बई से दिल्ली की यात्रा का जिक्र है तो उसकी तो चर्चा हो सकती है, लेकिन दिल्ली से बम्बई की यात्रा की चर्चा नहीं हो सकती।

SHRI NIREN GHOSH (West Bengal): Sir, I want to submit that the more they raise points of order, the more they will highlight their misdeeds.

(Interruptions)

MR. DEPUTY CHAIRMAN: There is no point of order.

DR. K. MATHEW KURIAN (Kerala): Sir, hon. Mr. Swamy has referred to the ticketless travel in First Class of about 100 Youth Congress workers who travelled from Bombay to Delhi. And they entered the First Class compartment of another train. Therefore, it is relevant to the whole question. Sir, the Tiding party Members, by shouting are weakening their own case. They have to defend a very inconvenient problem and I can understand the inconvenience of the ruling party . . .

(Interruptions)

श्री गुणानन्द ठाकुर (बिहार) : उपसभापति महोदय, मेरा भी एक व्यवस्था का प्रश्न है। यह जो यूथ रैली हुई थी उसमें जो अनामाजिक तत्व

MR. DEPUTY CHAIRMAN: Mr.

घुस आए थे उनमें सी०पी०आ०ई० (एम) और जनसंघ के वर्कसे शामिल हुए थे *(Interruptions)* मैं जानता हूँ उपसभापति जी, . . .

SHRI NIREN GHOSH: You were also there.

MR. DEPUTY CHAIRMAN: Now, you please finish. There is no point of order.

श्री गुणानन्द ठाकुर : उपसभापति जी, मुझे यह पता है उस जुलूस में जान बूझकर कुछ आर० एस० एस० और कुछ सी० पी० (एम०) के लोग. . .

Gunanand Thakur, there is no point of order. You may please take your seat. Mr. Swamy has the floor and let him complete.

SHRI SUBRAMANIAN SWAMY: Mr. Deputy Chairman, I have been only given half a minute to speak.

MR. DEPUTY CHAIRMAN: Now, you have spoken for seven minutes.

SHRI SUBRAMANIAN SWAMY: My purpose to bring this to your notice here is to say that if action, if prompt action, had been taken when the initial complaints were made, then subsequent events that took place at Bulsar would not have taken place. I charge here the complicity of Government in not doing anything about it. It is only in this regard, that I quoted the telegram of the Ticket Officer who tried to send a telegram but which was refused. This is one of the reasons why this event took place.

(Interruptions)

MR. DEPUTY CHAIRMAN: You are doing injustice to yourself. Mr. Gunanand Thakur. Mr. Swamy, you complete in a minute now.

SHRI SUBRAMANIAN SWAMY: This is the reason why I have quoted only the factual position and I have asked the Minister for clarifications. I say this is what the Youth Congress has done on that day. They not only indulged in ticketless travel but they also indulged in vandalism, loot, rape and hooliganism.

(Interruptions)

आप अपना हूलीगेनिज्म, यहां प्रगट कर रहे हैं तो आपके फालोअर्स से क्या उम्मीद हो सकती है ? वे आपसे क्या सबक ले सकते हैं ?

(Interruptions)

DR. K. MATHEW KURIAN: Now, you will be defending your cause better by keeping silent.

SHRI SUBRAMANIAN SWAMY: Sir, I am not being allowed to speak. I have barely spoken for 45 seconds.

MR. DEPUTY CHAIRMAN: Mr. Swamy, I am very sorry, you have spoken for ten full minutes and you please take your seat now.

SHRI SUBRAMANIAN SWAMY: Now, Sir, these incidents have taken place because the Youth Congress volunteers realised throughout that the Government was going to take a lax attitude.

I would now refer to the Minister's attention a letter which he must have received from the Office Secretary of the Mahasabha Bhavan in which he writes that a day before the rally a few young men came and saw the Superintendent for some accommodation. The Superintendent enquired of them if they had come from Nagaland as they all looked like Nagas. In the course of the discussion, it came out that they were members of the Border Security Force posted somewhere near Delhi and had been ordered by their officers to go and join the Youth rally. I want to know if this is not a fact.

The Government of Punjab has admitted that a Deputy Educational Officer did issue a directive to the students to go to Delhi at liberty to Delhi and they would be subsidized and financed and they could in fact be a law unto themselves. I would like to seek a clarification from the Minister whether it is not a fact that he did not live up to his duty and he was lax in this matter and as whole of Delhi a climate of vandalism and permissiveness was created. There were wild parties in the U.S.S.R. Embassy in which two Ministers also joined.

This whole climate was created- which ultimately led to a situation in Bulsar.

Now I think the fact that they have lost in the Delhi University elections is a clear blow to influence the Prime Minister is supposed to have exerted on the youth of Delhi. What was the outcome of the rally? They have lost badly.

MR. DEPUTY CHAIRMAN: Now, please sit down. Mr. Home Minister will reply now.

SHRI UMASHANKAR DIKSHIT: Sir, I am sorry to say that the hon. Member has not referred to any important or relevant points arising out of the Calling Attention which he himself has headed in applying to this House for giving the information. As other hon. Members have pointed out, it is very specifically worded. They could have easily said: In connection with the special trains from Bombay to Delhi and back. They could have referred to other people who went and attended the rally from other parts of India by other trains, by buses or by other means. They have not made a reference to that. Therefore, evidently, the whole idea was, as the hon. Member has himself said, to show that the Government was lax in making preparations because if on the basis of information available on the forward journey the Government had taken necessary precautions then the subsequent incidents would not have happened. This is what he has explained. Therefore, from that point of view all other issues and points of information that he has raised are really outside the scope of this question. In the first place, I would not mind if the hon. Member put separate questions about separate places. I will obtain information because I will have to ask the State Governments like the State Governments of Punjab or U.P. or Rajasthan and other States through which this train has passed. On the forward journey from Bombay to Delhi I have asked all the concerned State Governments and other persons and I am ready to give information. In fact, I have already given the information and if there is any minor thing left out I will be quite willing to come out. But so far as the other points he has raised, for example of circular about members who have come from Nagaland,

[Shri Umashankar Dikshit.]

we have not the slightest knowledge about the youths from Nagaland.

SHRI SUBRAMANIAN SWAMY: They came from Border Security Force. (*Interruptions*) I know you are disturbed over this issue.

(*Interruptions*)

SHRI UMASHANKAR DIKSHIT: I am not disturbed. I am only pointing out that if he really, carefully and deliberately drafted this motion for Calling Attention, then he should confine himself to the scope of the Calling Attention. Sir, there is no other information which I can give. I gave a great deal of information to the other House in the main statement and in reply to subsidiary questions. I have no further information and no useful purpose will be served by repeating the same. (*Interruptions*). Had there been any contradictory information, I would have utilised it and corrected myself, but I have not received any such information.

Therefore, so far as what he has asked he has raised party issues. We are not here to discuss party matters. (*Interruptions*) It is only the law and order in the train through which these people travelled which we are responsible and about which we are ready to give answer, if there is any other point left, they can put separate questions and I will be quite willing to answer them.

SHRI NIREN GHOSH: Sir, the entire course of vandalism, looting, raping and all that—how could it take place? (*Interruptions*) Don't shout, that won't help. That would further damage you. I warn.. How could it take place?

Is it not the background that in order to take wind out of the sins of Jayaprakash Narayan, first the C.P.I., was asked to mobilise some rally, failing that, Youth Congress? Youth Congress could not do it on its own. Then the entire State Congress Governments were asked to give official patronage. The result was—it is in their own words—that where there was accommodation for 900, 1600 were travelling. When lights were out, they slept with women and Nirodh and contraceptives were found there from Bombay to Delhi . . . (*Interruptions*)

AN HON. MEMBER : Planted by your people.

SHRI NIREN GHOSH: These are the reports. Now, Sir, the infiltrators—some of the leaders of Youth Congress have maintained that there were no ex-Shiv Sainiks or members of the Nav Nirman Mandal from Gujarat on the train. It is the statement of the Youth Congress. The Railway police shot Gajanan Sarfare at the point-blank range. When he sought hospitalisation, it was not given. 'Is it not vandalism? And then they say that if these things are not redressed, they will capture the office of the Bombay Youth Congress. Now how was the Youth Congress President bogged down? He was nobody in Bengal politics. Then 90 per cent of those who are called the Nexalites, were mobilised with the help of C.R.P. men etc., killing some 500 of its cadre and even open daylight raids took place. This is the background of the Youth Congress and their leadership. But I tell you this is what has taken place. I would also like to add, and I would like to tell the press also as in the case of Ravindra Sarovar, Sir, banner headlines were given . . .

(*Interruptions*)

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, you cannot address the press; you can address me.

SHRI NIREN GHOSH: In this connection I will say . . . (*Interruptions*) . . . banner headlines were given . . .

SHRI GUNANAND THAKUR: On a point of order, Sir, . . .

SHRI NIREN GHOSH: . . . when a judicial enquiry was ordered because it was found to be totally false. That was the banner headline and I demand a public judicial enquiry and see what happened in this case . . .

MR. DEPUTY CHAIRMAN : You wind up now.

SHRI NIREN GHOSH: I say these fascists under Indira Gandhi Government are trying to engulf India. They are doing what Hitler did. Symptoms and signs are

[Shri Niren Ghosh]

there that the vandalism that you have raised will swallow up even the Government itself. Take care of it. There was a total mess, total vandalism *en route* from Bombay to Delhi at various stations. That is what has taken place. Even then you could not mobilise. What worse can happen to the county! This is the ideal that you are preaching to the country. What worse can happen to this ancient land! This ancient land will be in ruins and shambles under your leadership. Beware of it . . . *(Interruption)* Answer those questions and say whether you are ready for a public enquiry. We ordered a public probe. You order a public probe and face the truth. Otherwise the charge fits at the Garidhi cap and fits your head.

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, have you finished?

SHRI NIREN GHOSH: Yes, Sir.

SHRI UMASHANKAR DIKSHIT: I wish the hon. Member had asked some question relating to the Calling Attention which has been raised.

SHRI NIREN GHOSH: I had; I had.

SHRI UMASHANKAR DIKSHIT: He has given us warnings; he has referred to what happened in Bengal.

SHRI NIREN GHOSH: Sir, I seek your protection.

MR. DEPUTY CHAIRMAN: Unfortunately, Mr. Niren Ghosh, I have been repeatedly asking you to ask for clarification but you were more interested in peroration.

SHRI UMASHANKAR DIKSHIT: I only refer to the questions he has raised.

I will briefly recount what he has asked. He said that the C.P.I. . . .

SHRI NIREN GHOSH: I had asked the question as to whether . . .

MR. DEPUTY CHAIRMAN. He is replying to you.

SHRI NIREN GHOSH: Who provided the passage? Were the lights out?

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, he is answering you. You cannot go on repeating what you have been

saying. You must not waste the time of the House like this.

SHRI NIREN GHOSH: Let him reply.

MR. DEPUTY CHAIRMAN: He is replying to you.

SHRI UMASHANKAR DIKSHIT: He attributed political motives and he has tried to take in my opinion unfair advantage without success of this occasion to attribute grave and base political motives. The youth leaders wanted that the youth from all over the country should be collected in Bombay. *(Interruptions)* And it is wrong to say that it had anything to do with Mr. Jayaprakash Narayan or it had to do with CPI. He seems to be too much obsessed with what happened in Bengal. Between the CPM and CPM(ML) on the one side and the Congress on the other side there have been serious difficulties and violence did escalate on a very large scale while the CPM was in Government and even afterwards, and there is a serious aftermath of which all of us should be ashamed. Violence is still continuing there. The atmosphere created by the party of my friend has really escalated violence all over the country and nobody need be surprised that in an atmosphere where . . .

DR. K. MATHEW KURIAN: Sir, on a point of order.

SHRI UMASHANKAR DIKSHIT: Let him raise the point of order afterwards. I am only referring to what he has said about what happened in Bengal.

DR. K. MATHEW KURIAN: Sir, I am on a point of order. The Home Minister is not to decide when I should raise it. He is not the Chairman. *(Interruptions)* The hon. Mr. Subramanian Swamy and Mr. Niren Ghosh had made specific charges against the Youth Congress and . . . *(Interruptions)* I am coming to the question of procedure. Here is a Home Minister who is expected to protect law and order and by his evasive replies he has forfeited his right to be the Home Minister.

MR. DEPUTY CHAIRMAN: Dr. Kurian, on the pretext of a point of order you cannot go on interrupting like this.

DR. K. MATHEW KURIAN (*continued to speak*)

MR. DEPUTY CHAIRMAN: Nothing will go on record.

SHRI UMASHANKAR DIKSHIT: We came to know about this situation first from one of the youth leaders and then from Shrimati Sushila Shankar Adivarekar that certain things had happened in Bul-sar. Then we immediately established contact with the Gujarat Government, the Governor, the Adviser, the Chief Secretary, with everybody concerned and then with Bulsar also. We also contacted other railway stations and that continued till the morning on which the question was discussed in Lok Sabha. Before that we had no information. While the youth rally was taking place and even afterwards we had no intimation about the Bulsar incident. And the others are very minor incidents about which . . .

SHRI NIREN GHOSH: Minor?

(Interruptions)

SHRI UMASHANKAR DIKSHIT: Very minor incidents I repeat.

DR. K. MATHEW KURIAN: You ought to be ashamed of being Home Minister.

SHRI UMASHANKAR DIKSHIT: I do not accept orders from men like Dr. Kurian. I accept orders from the Prime Minister, the leader of the party to which I have the honour to belong, not from people who have encouraged murders and are now ashamed of the other murders in consequence of their spoiling the atmosphere in the country. We have not taken any sides in the matter.

SHRI NIREN GHOSH: Will you order a public probe?

SHRI UMASHAKAR DIKSHIT: We have fully and clearly stated the facts.

DR. K. MATHEW KURIAN: Sir, this is . . .

MR. DEPUTY CHAIRMAN: You should not go on disturbing.

DR. K. MATHEW KURIAN : (*continued to speak*).

MR. DEPUTY CHAIRMAN: This will not go on record.

SHRI UMASHANKAR DIKSHIT: Sir, during the forward journey only at one place a case was registered with the police.

In the other three places the loss was Rs. 11, Rs. 70 and Rs. 40 and about these minor losses the stall-holders did not consider it worthwhile to make any report to the police. Now, Sir, if I call them minor incidents, what is wrong about it? They are making mountain of a molehill and should not really take this matter out of proportion to the scale of the incidents that have happened.

MR DEPUTY CHAIRMAN: Mr. Mariswamy.

SHRI NIREN GHOSH: I seek your protection. . .

MR. DEPUTY CHAIRMAN: He has answered your queries.

SHRI NIREN GHOSH: Will you kindly have patience?

MR. DEPUTY CHAIRMAN: Mr. Mariswamy now. You cannot monopolise the House, Mr. Niren Ghosh.

SHRI NIREN GHOSH: I always submit, but I am seeking your protection.

MR. DEPUTY CHAIRMAN: Where is the protection needed?

SHRI NIREN GHOSH: One fundamental point he has not answered. I want to know whether he will be ready to order a public probe or not. Let him say 'Yes*' or 'No'.

MR. DEPUTY CHAIRMAN: Mr. Mariswamy now.

SHRT NIREN GHOSH: Let him say 'Yes⁵ or 'No'.

MR. DEPUTY CHAIRMAN: He will not say 'Yes' or 'No' to all the questions that you raised during his answer.

SHRI NIREN GHOSH: See the proceedings. I raised it. . .

(Interruptions)

(Interruptions)

MR. DEPUTY CHAIRMAN: There must be some order in the House. Mr. Niren Ghosh, you listen to me now. Mr. Niren Ghosh, either you are going to listen to me or you are not going to listen to me. You please take your seat now. I will not allow you to say. You please take your seat.

SHRI MONORANJAN ROY (West Bengal): On a point of order

MR. DEPUTY CHAIRMAN: When I am speaking, you have no point of order. You please take your seat. You must know the procedure of the House. Mr. Monoranjan Roy, please take your seat. Otherwise, I will name you. I ask you to withdraw from the House. (*After a pause*). I am naming you. You please withdraw from the House. When the Chair is speaking there is no point of order. You will have to listen to the Chair.

(Interruptions)

DR. K. MATHEW KURIAN: On a point of order. . .

MR. DEPUTY CHAIRMAN: Dr. Kurian, now you sit down. There is no point of order. Please take your seat now. There is a limit to patience in this House. I have been giving you enough opportunity to say whatever you want to say. At the same time, I expect that Members should behave themselves and obey the Chair. You cannot be speaking when the Chair is speaking. This is the elementary thing in parliamentary procedure. I think you know it. Now, listen to what I say. I have been trying to impress upon Mr. Niren Ghosh that when he is asking clarifications, to the points that he has raised in the clarification, the Home Minister will answer, but if in the course of the answer by the Home Minister he raises fresh questions, I am not going to protect him.

SHRI NIREN GHOSH: In my clarifications I raised this specific question. See the proceedings. As in the case of the Rabindra Sarovar incident we ordered a judicial probe, may I know whether he is

prepared to have a public probe into the affair and get the real things out? Say 'Yes' or 'No'. I raised it.

SHRI UMASHANKAR DIKSHIT: I do not mind making the position clear. As I said in the other House, we came to the conclusion that more than one State is concerned. Therefore, in order to find out facts from the people we should have a single agency which can cover all the States. Therefore, I said there and I repeat it here that as soon as the consent of the States concerned is received—two or three have already' given us consent—we will authorise the CBI to enquire into it. This is so far as the incidents are concerned. So far as the firing is concerned, a magisterial enquiry has already been ordered in Bul-sar. So far as having an inquiry under the Commissions of Inquiry Act is concerned, I have said that it is not necessary in a case like this because it will take a long time. It will consume a long time and no useful purpose will be served, whereas we are interested in finding out who the culprits are and having them punished.

SHRI B. S. SHEKHAWAT (Madhya Pradesh): Sir, on a point of order.

MR. DEPUTY CHAIRMAN: Mr. Shekhawat, if you want to put a question, do not get up on a point of order. I hope you will stick to that.

श्री भैरोंसिंह शेखावत : मेरा क्वेश्चन नहीं है। आप सुन लेंगे तो मालूम हो जाएगा। सभापति जी अभी माननीय गृह मंत्री जी ने कुछ घटनाओं का जिक्र किया और कहा कि कोटा स्टेशन पर यह हुआ, वह हुआ। उन घटनाओं को जिस प्रकार से उन्होंने रखा उससे ऐसा लगता है कि डकैती हुई है या लूटपाट की गई है ...

MR. DEPUTY CHAIRMAN: Where is the point of order?

श्री भैरों सिंह शेखावत : मैं वही कह रहा हूँ। गृह मंत्री जी ने कहा कि उन लोगों ने रिपोर्ट लिखाना उचित न समझा और इसीलिए कोई एक्शन नहीं लिया गया। यहां कई विधि विशेषज्ञ बैठे हैं मैं समझता हूँ उनको मालूम होगा कि डकैती के केस में कोई रिपोर्ट दर्ज हो.....

MR. DEPUTY CHAIRMAN: Mr. Shekhawat, it is not a point of order. That is why I was very clear. You are putting a question in the form of a point of order. There is no point of order. I am sorry, I cannot allow you. Mr. Mariswamy.

श्री श्री सिंह शेखावत : मैं यात्रा सैंकिण्ड में खत्म कर रहा हूँ । राज्य सभा में गृह मंत्री इस प्रकार की घोषणा करें...

MR. DEPUTY CHAIRMAN : Mr. Mariswamy has taken the floor now. Mr. Shakhawat, you are raising a question in the form of a point of order. Then there will be no order in this House because, after all, certain Members who have given their names, they have to ask their own clarifications. If Members get up on points of order and start asking clarifications, there will be no end to it, there will be no order, I will be very strict.

SHRI S. S. MARISWAMY (Tamil Nadu): Sir, it is with a very heavy heart that I rise to speak on the subject. I do not want to take advantage of certain things that have happened. I want the Home Minister who is a very senior Congressman to ponder over certain things very seriously. I am confining myself to the special train from Bombay to Delhi and back. I do not deviate from that subject. The Home Minister has admitted that there was looting at Itarsi, Bhopal, Nagpur, Bina, Betul and a number of other places. And what have they looted? They have looted some vendors. The damage caused ranges from Rs. 30 to Rs. 70. And I do not know whether this is a projection of their 'garibi hatao' programme. Youth Congress? Its name is not Youth Congress, it is 'Loot Congress'.

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Now, I want to tell the hon. Home Minister. There was a minor incident at Chowri Chaura. When the entire nation was watching the Satyagraha organised by Mahatma Gandhi at Chowri Chaura, a minor incident took place there. Gandhiji came forward and called off the satyagraha. Sardar Vithalbhai Patel and others

were in Europe at that time accused Mahatma Gandhi that he had betrayed the people. Mahatma Gandhi said that even if a single person committed a mistake, he had to undergo punishment for it. Then there was a minor incident at Sevagram and in repentance, Gandhiji undertook a fast for 24 hours, as you know.

So, in view of the fact that the Loot Congress has become a Frankenstein, would the Home Minister take courage in both hands and disband this body which is anti-social and which has brought discredit? Some of the things reported in the paper are as follows:—

"The Youth Congress leaders admitted here today that there were some girls from outside in the (train which carried the Youth Congress delegates to the Delhi rally and back home.

"The girls were the friends of a sister of the Maharashtra Pradesh Youth Congress Committee (MPYCC) leader, they added."

MR. DEPUTY CHAIRMAN: No clarification is asked.

SHRI R. K. MISHRA (Rajasthan): Sir, I rise on a point of order. Under rule 238 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, a Member will not use, among other things, defamatory words. Now, in the course of his speech, the hon. Member has been referring to certain women. (*Interruptions*) Please listen to the point of order do not intervene. He is referring to certain women who were travelling in that train and is trying to make allegations against them which by any standards are defamatory when he says that the women who were travelling in the train were raped and so on . . . (*Interruption*) You listen. If you think that your protests will shout me down you are utterly mistaken; it will not help you. Mr. Deputy Chairman, Sir, he is certainly trying to denigrate the Youth Congress which is an organisation of the youth wing of this country. Therefore, the use of such

[Shri R. K. Mishra].

words is also defamatory. I would only submit that while political criticism is permissible, no reference should be made with regard to women who were travelling in that train. Most of them were sisters and daughters of the Maharashtra leaders and college girls.

MR. DEPUTY CHAIRMAN: I shall see the record. And if there is anything unparliamentary it will be expunged.

SHRI S. S. MARISWAMY: Sir, I want your protection.

MR. DEPUTY CHAIRMAN: I have given adequate protection to everybody. You do not need more protection.

SHRI S. S. MARISWAMY: What I read is relevant to the subject.

MR. DEPUTY CHAIRMAN: You must complete in two minutes.

SHRI S. S. MARISWAMY: The Hindustan Times caption says that "Poona youths say some girls were outsiders". It goes on to say:

"Youth Congress leaders here today admitted that some girls in the train which carried the Youth Congress delegates to the Delhi rally and back home were outsiders."

"The girls were the friends of a sister of a Maharashtra Pradesh Youth Congress Committee (MPYCC) leader, they added."

What more do you want? Another Press report says :—

"In the train, they sang filthy songs, used abusive language, had plenty of hard drinks, and shouted slogans of "Indira Gandhi zindabad", these leaders stated.

"At night, they switched off the lights, and carried on their "depredations."

I would request the hon'ble Home Minister who is a senior leader and a very aged man, a mature man, he is the conscience keeper of the Prime Minister and he is supposed to be the protector of the Prime Minister. . .

SHRI BHUPESH GUPTA (West Bengal): "Protector of the Prime Minister"— Is it a disclosure or what?

SHRI S. S. MARISWAMY: Will he use his good office to see that the Youth Congress is suitably dealt with and is disbanded?

SHRI UMASHANKAR DIKSHIT: Sir, although I wish he had not lowered the level of his intervention as he did towards the end of his question or request for clarification, I do agree with him that it is a serious matter for any set of young men, no matter to what party or group or alignment or school of thought they belong. It is alleged that particularly at the Bulsar station and at some other stations when they got down and took eatables and drinks they did not pay for them. Since the last Lok Sabha discussion I have made more enquiries. For instance, at the Baroda station they paid for 40 milk bottles which they purchased at one place. The Station Master of one station thought that it was not desirable to allow the train to stay there long and asked the driver to start quickly. They were not able to finish drinking their tea or milk and they had to carry away the cups, bottles etc. Sir, we have to understand they were all young men though they may have belonged to Congress persuasion. But we must also understand that there was no such clear scrutiny, as far as I have been able to find out in every case. This is a fact. (*Interruption*) They must listen. It is unnatural, it is unbelievable that the organisers would deliberately take people who will make trouble, for instance, who will take things without payment or take away cups and saucers and bottles and things like that. Not only we do not approve of this, we deplore it and in no circumstances are we going to do anything that would encourage or not discourage this kind of action.

But, Sir, when he tries to give the impression that the young persons, young men and women in the Congress, acted in an undignified manner or undesirable manner . . .

SHRI S. S. MARISWAMY: I did not say that. It is the newspaper report.

SHRI UMASHANKAR DIKSHIT: It is wrong. He did try to create that impression.

SHRI S. S. MARISWAMY: It is the newspaper report.

SHRI UMASHANKAR DIKSHIT: We do not claim that we are paragons of virtue. But, Sir, the young men with us are the products of this age, the age of Hippies and others and are affected by the way things are happening in the various universities. (*Interruption*) In the Deihi University, in the case of the dirty thing that happened inside the Union office, not one of the participants was ever accused of being a Congressman. Things happen. (*Interruptions*) I am not referring to Jan Sangh. I am saying, things happen of which all of us should be ashamed. I am ashamed. The whole House will be ashamed. But does it mean that the entire party or all the people there were to blame for what happened? We took action. Sir, I have said in the other House and I say here also with full sense of responsibility that if anybody is "found to have acted in a wrong way—not in regard to payment only; of course, where payment has not been made, it should have been made or would be made; but that is not the point— if they have acted illegally or in a manner which was improper, we shall take every suitable step in order to see that such people are punished.

SHRI NIREN GHOSH: We cannot rest assured unless there is a public probe.

SHRI KHYOM LOTHIA (Nagaland): Mr. Deputy Chairman, Sir, I admit that the wording of the Calling Attention motion has limited very much my discussion on the subject. But I would like to remind the House, and particularly our Home Minister, that the fact still remains that these incidents, especially the Bulsar incident, have taken place. I do not mean to speak on this subject just because the Congress Party is involved. I do not also mean to say that these things have happened because the Youth Congress organised the 'Youth Rally'. In any case, the fact remains that when the 'Youth Rally' was organised in Delhi, these things happened, and the organisers have to bear the

responsibility, because even the Youth Congress leaders from Bombay—it appeared in the papers—have threatened the Youth Congress people that they are responsible for all these things. Sir, whether the word used is 'vandalism' or 'goondaism' or anything, it has been there. To-day the country is facing such an economic crisis with price rise, inflation and everything. In the previous years, in the Republic Day celebrations, delegates from all parts of the country, even from Nagaland, were invited to participate. And that was the only occasion when Nagaland people, from that extreme corner of the country, could come and show their culture and tradition. But because of the economic crisis and inflation, the Government has decided to restrict the participation, and they could not come.

Today in spite of all this economic crisis you are gathering the youth to the centre. If all that money they had spent, had been spent on productive purposes, there would not have been these troubles. I am very happy that the Nagaland youth is not in this group. But there have been some members of Naga youth who participated. I would like the Home Minister to clarify whether they belong to the UDF or the NNO. He has assured that action will be taken against all those who are responsible for this vandalism. The Home Minister is the guardian of law and order. He is a responsible man. And I am sure he will stick to his word. Then I would request the Chair to clarify if, when we ask certain questions of the Minister concerned, Members from the Congress could shout at us, at the Opposition Members, who try to seek clarifications from the Minister and not from the Congress Members . . .

MR. DEPUTY CHAIRMAN: I will answer you. But first please wind up.

SHRI KHYOM LOTHIA: What we want today is discipline. When the Congress is so powerful today, it should not take such things lightly. The Home Minister said information has not yet been collected. In this country if information is to be collected months after such incidents occur, then I am sure no action will be taken against any of these people. I hope

[Shri Khyom Lotha].

the Home Minister will surely bring all culprits to book. When similar things are done by Jan Sangh or CPI, the Government accuses them of doing such things. So I would request the Home Minister to find out the facts. . .

MR. DEPUTY CHAIRMAN: You will have to wind up now.

SHRI KHYOM LOTHAS: I want the Minister to tell me whether those persons belonged to UDF or NNO.

MR. DEPUTY CHAIRMAN: Mr. Lotha, you made a reference to the Chair. Let me tell you very frankly, now you have made a submission, seeking clarifications. Did anybody shout?

[Interruption by Shri Subramanian Swamy]

Don't interrupt; otherwise, I will specifically make a remark about you. Therefore, Mr. Lotha, if Members do not shout, whether the Home Minister replies or whether Members seek clarifications, everything will go on the record and everything will go on very smoothly and everybody will get a satisfactory answer. But if there is shouting, the Minister cannot reply and he cannot deal with your points properly. You should have a cool head and let the discussion go on in a smooth manner. There is nothing to get excited. Your excitement is self-generated. . .

MR. DEPUTY CHAIRMAN: Mr. Mandal,

श्री भूपेन्द्र नारायण मंडल (बिहार) : श्रीमान् हम यहाँ पर एक बात यह कहना चाहते हैं कि यहाँ पर नागालैण्ड के दो सदस्य हैं और जब वे बोलते हैं तो उस बीच सब बोलने लगे...

MR. DEPUTY CHAIRMAN: Mr. Mandal you do not have to suggest that.

श्री भूपेन्द्र नारायण मंडल : हम नागालैण्ड के दो सदस्यों का माइन्ड जानना चाहते हैं।

we are not discussing Nagaland now. Now let us proceed with our business.

SHRI UMASHANKAR DIKSHIT: Mr. Lotha has raised some reasonable and legitimate points even if they are not strictly arising out of the terms in which the Calling-Attention is framed. Firstly he said—he has put his questions in the form of a statement—that the organisers should

hold themselves responsible. I entirely agree with him. I have every reason to trust that those who have organised this function will hold themselves responsible' and they are trying to find out the facts. I have no doubt that whatever corrective action at the party level would be necessary would be taken.

The other point he said was that during this economic crisis this could have been avoided. Possibly, yes. But let us remember that there is lot of difficulty about funds. Innuendoes or indirect hints have been given as if large funds flowed. That is not a fact. I do not know; I have not asked them; I have not been consulted; I have not been in the picture. However, from what happened it is clear there was lot of scarcity of funds and most of the boys who travelled were asked to make their own arrangements. Therefore, while you can say that the expenditure took place, from the facts available I do not think it can be said that the organisation has undertaken any large expenditure. He has also said about UDF. He wants to know whether any youth of the UDF or NNO has come. I will be willing to find out and write to him, if he writes to me. If he writes to me, I shall certainly find out. He said no member of the UDF came to participate in the rally. I am quite willing to accept this. I think he knows about it. If he has any doubt, I am willing to get all the facts, if he writes to me. I do not think this is the forum where we can discuss the comparative merits of two organisations in Nagaland.

He was asking for some other information. I think he should address those questions to the Youth Congress. They are well known people. He can write to them and get the information. For me to go to the AU India Congress Committee or the Youth Congress or Students' Unions and to get all such facts and state them here would be misusing the valuable time of the House.

Then he said that to collect information, instead of days months are taken. That is not correct. First the Calling Attention was accepted on the day following the Bulsar incident. Within 24 hours we informed the Lok Sabha. As soon as we got notice for

this House, we have collected the information because the question was framed in such a way and we had less difficulty in getting the information. We will not avoid information. We are getting more information. And if Mr. Lotha or anybody else wants to know more about what happened, we shall be glad to supply the information.

DR. K. NAGAPPA ALVA (Karnataka): I wish to humbly submit that Members of Parliament have got every right to know about the proper working of the political parties in the interests of Parliamentary Democracy. From what appeared in the papers and also from the statement made by the hon. Home Minister and from the discussion that was held in the Lok Sabha, it is very clear that the Youth Congress Rally was organised by the Ruling Congress and it was ably assisted by the Government, both at the States and in the Centre.

Sir, what I want to know is whether the Ruling Party is building up its Youth Congress in the right perspective and guiding them properly. I say this because they

1 P.M.

have got this responsibility to guide them properly. Sir, when we see these things happening in this country today, it appears that the organisation has grown so big and unwieldy and all sorts of persons have joined this organisation. Sir, on this occasion, I would like to give the example of the Indira Brigade. Sir, this organisation is being built up in the name of our Prime Minister and, actually, the members of this organisation claim that they are members of the Youth Congress and their activities and their misdeeds are very very clear. We know the firing incident in Patna in the procession by the members belonging to the Indira Brigade.

MR. DEPUTY CHAIRMAN: Let us confine ourselves to the current issue now,

DR. K. NAGAPPA ALVA: Sir, I am giving only an example. There it was more than a crime and nothing less than a sin. Now, I am telling the Home Minister with

all the respect at my command—I have got the greatest respect for him for his knowledge and for his experience and for the part he has played—that it is for him as the Home Minister to advise his party also properly so that we may have the democracy of the right type here and no kind of fascism is encouraged in this country. But what is happening? In getting the information about such serious happenings they take months. Now, Sir, I want to ask the Home Minister whether he will give an assurance to this House that all the information connected with this Youth Rally, that is, the number of persons who participated in it, the number of persons who actually belonged to the Youth Congress, the number of persons from the Indira Brigade, etc., will be supplied to this House at the earliest. Sir, I am very happy that he has also assured that an inquiry will also be held which, I think, is very necessary. But, in the interest of the proper functioning of democracy in the country, I would like to tell him that certain norms will have to be laid down and, therefore, even before the inquiry starts, I would like to ask him whether he will give an assurance to this House that the Youth Congress will be advised to develop itself in a way which will suit the genius of this country, the culture of this country and the spiritual heritage of this country?

SHRI UMASHANKAR DIKSHIT: Sir, I take what my friend, Dr. Alva, has said in the proper spirit. He has not really asked any question. He has given us good advice. Sir, I am glad to note one thing. Dr. Alva is still in the Old Congress or, if you consider the Congress (R) as the real Congress, then he is in the other Congress. I am glad that although Dr. Alva is still there, he has more sympathy and more goodwill for the Congress (R). Sir, he wants the Youth Congress to develop properly and that it should be advised properly, that it should be guided properly and so on.

SHRI BHUPESH GUPTA: I know your anxiety to take him back to your Congress. It is understandable.

SHRI UMASHANKAR DIKSHIT: Sir, I am very glad that Dr. Alva has given us this advice and I take it in very good part.

[Shri Umashankar Dikshit]

I must say that what he has said ought really to have been said by me. He has also said that we should have all the information about the working of the parties. Sir, most of the parties work openly except one or two parties. At least, Sir, the Congress party functions openly and the AICC sessions, the Congress sessions, the Working Committee Meeting—all these are profusely reported and Dr. Alva, who was himself a member of the Working Committee of the Congress, knows the working of this party. There is no meeting which is not fully reported and if there is anything left still, let him ask me as a treasurer of the Party, I will give him the information. The Congress President will give him information. About the Indira brigade . . . (Interruptions) Shri Bhupesh. Gupta will kindly listen to me. Babu Jagjivan Ram made a very important point when he told the Lok Sabha that in this country there is an old tradition prevailing of naming their sons, their daughters, their institutions, their bodies after great people. Some are called after Jawaharlal Nehru, some after Maulana Azad, some are . . .

SHRI BHUPESH GUPTA: Umashankar brigade.

SHRI UMASHANKAR DIKSHIT: No, I should be pardoned. I do not regard myself in the line of these great men although I do not mind if Shri Bhupesh Gupta names any body after my name. I shall be very happy.

SHRI BHUPESH GUPTA: Sir, I know that Mr. Home Minister is now in an advancing mood. He is making use of inducements and incitements. For the time being you be satisfied with the Dr. (Interruptions) Now, I am sorry if I have come in the way of Mr. Advani.

SHRI UMASHANKAR DIKSHIT: Why does the hon. Member misunderstand me?

SHRI BHUPESH GUPTA: The way Shri Umashankar is casting his net to drag the old fish, well I do not know whether in that dragness, you shall be dragged also.

SHRI LAL K. ADVANI (Delhi): You have already been drawn.

SHRI UMASHANKAR DIKSHIT: Supposing they had taken the permission of the All India Committee or the Prime Minister or anybody, we would have been to blame. As soon as undesirable incident happened in Bihar, the person was immediately suspended and expelled from the Party. He was arrested, everybody else concerned was arrested. Cases have been registered and the accused are being prosecuted. What more does he want? Just because the Prime Minister's name is prefixed you say all that. The Congress President has issued a circular to all Pradesh Congress Committees that we should not recognise the Indira brigade or any such party carrying the name of our leader.

श्री सीताराम सिंह (बिहार) : श्रीमा उपाध्यक्ष महोदय, जहां तक युवा कांग्रेस रैली का सम्बन्ध है इसके पूर्व मैं कहना चाहता हूं कि बुनियादी सवाल इस देश में यह है कि जनतंत्र में सरकार और पार्टी में भेद हुआ करता है, उसमें फर्क हुआ करता है। लेकिन आज की सरकार ने बिल्कुल भेद मिटा दिया है। कांग्रेस पार्टी और कांग्रेस सरकार का जो एक अलग लकीर रहना चाहिए, जो एक फर्क रहना चाहिए उसको मिटा दिया है और इसी के चलते यह सारी घटनायें घटती हैं।

जहां तक लूट-पाट का सवाल है, ये युवा कांग्रेस के लोग जो आये हैं दिल्ली में 9 तारीख के प्रदर्शन में, ये लोग देश के कोने कोने से ट्रक से आये हैं, बस से आये हैं, रेलवे में बिना टिकट आये हैं, जहां जो मिला है लूट-पाट करते, मारपीट करते आये हैं। मैं माननीय मंत्री जी से जानना चाहता हूं कि अमृतसर से युवा कांग्रेस के लोग जो बस से आ रहे थे उसमें अवैध अफीम रखी हुई थी उस अफीम को किसके कहने से छोड़ दिया गया? यह मैं जानना चाहता हूं। कुछ युवा कांग्रेस के लोग ट्रक से भी आ रहे थे। एक परिवार के लोग एक मोटर कार में अमृतसर जा रहे थे। उस ट्रक और उस मोटरकार में जमकर टक्कर हुई और उसमें उस पूरे परिवार के लोग समाप्त हो गये।

क्या यह भी सत्य है कि यूथ कांग्रेस के लोग स्पेशल ट्रेन से आ रहे थे तो बलसार के क्लैक्टर के आदेशानुसार उस डिब्बे की तलाशी ली गई। उस डिब्बे में गर्भ निरोध काफी मात्रा में पाए गए और विदेशी शराब की बोतलें भी उस में पाई गई . . .

MR. DEPUTY CHAIRMAN: Please confine yourself to the subject of the Calling-Attention and finish quickly.

श्री सीता राम सिंह : श्रीमन्, एक मिनट में खत्म कर रहा हूँ। इन्दिरा विग्रेड ने, जो पटना में श्री जय प्रकाश नारायण के नेतृत्व में शान्तिपूर्वक प्रदर्शन किया गया था उसमें सुनियोजित षड्यंत्र रचा था कि श्री जय प्रकाश नारायण को मार दिया जाए . . .

श्री उमाशंकर दीक्षित : गलत है।

श्री सीता राम सिंह : वहाँ गोली चली थी और कुछ लोग गिरफ्तार भी हुए हैं..

श्री उप-सभापति : जो कार्लिंग एटेंशन है उसके बारे में आप नहीं बोल रहे हैं।

श्री सीताराम सिंह : वहाँ पर गोली चली थी उस वक्त संयोग से जय प्रकाश जी पहले ही चले गये थे। क्या यह बात सही है कि श्री एल० एन० मिश्र . . .

श्री सीताराम सिंह : मैं मंत्री महोदय से कहना चाहता हूँ कि इन्दिरा विग्रेड का उद्घाटन श्री एल० एन० मिश्र ने किया था और उसमें कुछ गूंडा तत्व इकट्ठा किया गया था . . .

R. DEPUTY CHAIRMAN: If you do not confine yourself to the Calling-Attention, it will go off the record.

MR. DEPUTY CHAIRMAN: No, no this will go off the record.

(Shri Sitaram Singh *continued speaking*)

MR. DEPUTY CHAIRMAN : Mr. Sitaram Singh it is off the record.

श्री रवी राय (उड़ीसा) : यह इन्दिरा विग्रेड के बारे में कह रहे हैं और आपने आफ दी रिकार्ड के लिए कह दिया।

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MR. DEPUTY CHAIRMAN: I will not allow you to abuse the privilege of Calling-Attention, that you raise any matter under the sun under a Calling-Attention. I will not allow it.

MR. DEPUTY CHAIRMAN: But there must

श्री रवी राय (उड़ीसा) : इन्दिरा विग्रेड के बारे में पहले भी कहा गया है उस वक्त तो आपने इजाजत दे दी थी।

be some order in the House. You cannot talk

श्री रवी राय : पहले आपको कहना चाहिए था।

श्री लाल अडवाणी : मैं समझ नहीं पाया इन्होंने क्या कहा लेकिन आपने तो एल० एन० मिश्र का नाम आते ही आफ दी रिकार्ड के लिये कह दिया।

about Mr. L. N. Mishra with regard to Youth Congress subject. The Calling-Attention is about Youth Congress. And in that you cannot bring irrelevant matters.

MR. DEPUTY CHAIRMAN: I shall not allow anything to go on record if it does not deal with Youth Congress. And then, Mr. Advani, I have been listening to what he was saying. Don't think I am a baby. Don't try to defend him.

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श्री लाल अडवाणी : मैं डिपेंड नहीं कर रहा हूँ। आपने तो एल० एन० मिश्र का नाम आया . . .

श्री उपसभापति : आप पहले समझ लीजिए उसके बाद कहिए।

श्री लाल अडवाणी : मेरा पॉइन्ट आफ आर्डर है। प्रासिजर एक बार पहले भी तब हुआ था। रूल कमेटी में यह तब हुआ था कि कोई प्रोसीडिंग अगर अनवॉलियामेटरी होगी तो उसका एक्सपेंज किया जाएगा अन्यथा . . .

MR. DEPUTY CHAIRMAN: Mr. Advani, if the Chair does not permit certain things, then you cannot proceed with it. This has been raised a number of times. . .

श्री लाल ब्रह्मवाणी : आपको यह भी स्मरण होगा कि पूरे अपोजिशन ने उस वक्त आपसे असहमति व्यक्त की थी और यह कहा था कि रूल कमेटी को इसे भेज दें ।

MR. DEPUTY CHAIRMAN: Nothing was decided about the Rules Committee. As far as going off the record is concerned, it is only done when the Member has been told by the Chair three or four times to stop. If something has gone on record, it is only under the rules of expunction that anything can be expunged. And T have not said that I am going to expunge anything.

SHRI LAL K. ADVANI: Kindly listen to me. I have heard you with deference. Kindly now let me have my say. On that occasion also the entire Opposition had deferred to your ruling but had expressed disagreement with it and had suggested that the Rules Committee . . .

MR. DEPUTY CHAIRMAN: There is no question of disagreement. Unless you change the rules and say there is no power to regulate the procedure of the House, this cannot go on.

SHRI LAL K. ADVANI: We accept the position that . . .

MR. DEPUTY CHAIRMAN: The rules say very specifically that the Chair has all the rights to regulate the proceedings in the House . . .

{Interruptions}

SHRI BHUPESH GUPTA: On a point of order, Sir. As you know very well, I am not one of those who tar the youth with the same brush. I am very sorry that some incidents have happened. But there are good people, dedicated young people. And, Sir, there are some bad people and they should be condemned. Shri Das Munshi, President of the Youth Congress, made a statement owning up some of the mistakes and assured that they would correct them. I am not concerned with that. Sir, whenever you refer to that rule, one thing I cannot understand for the life of me. It is said, that the Chairman has the power to conduct the House

MR. DEPUTY CHAIRMAN: You read the rule.

SHRI UHUPESH GUPTA: We concede, Sir. Then, Sir, if it were so, there would not be any need for any rule at all. One rule would have been enough, and the discretion of the Chairman may have been the final thing. Rule means, you must see in the structure of the entire scheme of parliamentary procedure, provisions, conventions and so on . . .

MR. DEPUTY CHAIRMAN: Before we go on with this discussion unnecessarily, I shall read the rule . . . *{Interruptions}* Why don't you allow me to read the rule? Rule 25<J says, "The Chairman shall preserve order and shall have all powers necessary for the purpose of enforcing his decisions." I have permitted some discussion. I used it only when you defied the Chair. Only when you defy the Chair, the rule is there. Otherwise, there will be no Chair. . .

{Interruptions}

SHRI BHUPESH GUPTA: I am not casting any reflection on you . . .

श्री लाल ब्रह्मवाणी : आप गुस्सा मत होइये ।
उस कुर्सी पर बैठकर गुस्सा नहीं करना चाहिए ।

MR. DEPUTY CHAIRMAN: I am not at all angry, Mr. Advani. If there is no order and if the Chair does not have the power to regulate the proceedings, nothing can go on record.

SHRI BHUPESH GUPTA: I am not casting any reflection nor am I questioning your authority. I am only concerned with the kind of interpretation that you have given to this rule.

MR. DEPUTY CHAIRMAN: I think that is the correct interpretation. Otherwise, there is no need for the rule.

SHRI BHUPESH GUPTA: Interpretation does not become a rule. Sir, I know the subject. I came here before you came and, I am sure, you shared my views at one time. The Chairman has all the power.

Do you interpret it that because he has all the powers Chairman has the power to shoot anybody?

MR. DEPUTY CHAIRMAN: No.

SHRI BHUPESH GUPTA: Therefore, the Chairman does not have some power. Let me develop my chain of argument.

MR. DEPUTY CHAIRMAN: Don't give this kind of interpretation. . .

SHRI BHUPESH GUPTA: If it is 'all', if you give such an interpretation that you have the power even to shoot, we hav; not given you the power. The Constitution has not given that power. Have you the power to go and box Krishan Kant's ears und ask. him to stand upon the bench? You cannot do that. So, you have the power, you have all powers . . .

MR. DEPUTY CHAIRMAN: You are weakening your own argument.

SHRI BHUPESH GUPTA: . . . but you are subject to the rules, subject to the conventions. You don't have 'all powers'. 'All powers' is the sum subscribed by the scheme of the rules. Therefore, Sir, I say, kindly discuss it. I am not quarrelling with you. You are under a misapprehension. But, Sir, my heart sinks when I hear an interpretation of 'all powers' being interpreted to me 'in all' and nothing is excluded. If you have a lime bomb in your hand, you would have said, "I will drop the time bomb here because I have got all the powers." It is absurd. The Supreme Court has all powers. The Chief Justice has all powers. But these are determined by the general rules, general law, and the general Constitution. 'AH' does not mean 'all-embracing' and that you can do everything. Sir, you can see v.here you can expunge. You have not been given the power to stop that something should not go in the proceedings. Where is it said? You have the power to disapprove of it. You have the power to expunge it and that is final. But, you have not been given the dictatorial and arbitrary power to say that nothing will go on record. Suppose, Sir, I sit here one day by chance in the Chair. I can also be a Vice-Chairman.

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MR. DEPUTY CHAIRMAN: And I start speaking without allowing any proceedings to go on record.

SHRI BHUPESH GUPTA: Suppose, Sir, Mr. Rabi Ray would have been in the Chair. He would have said that he has all I power to conduct the proceedings. Therefore, Mr. Chandra Shekhar must not sit in the House with his beard on, with his many things on; Mr. Umashankar Dikshit

I shall not utter anything, everything must be stopped. MR. DEPUTY CHAIRMAN: So, have you finished? Let me answer Mr. Bhupesh Gupta first.

SHRI UMASHANKAR JOSHI (Nominated): Please call the leaders of the Opposition and have a discussion in the Chamber.

SHRI NIREN GHOSH: Anyway, the Opposition has disagreed.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Deputy Chairman, Sir, it is very unfortunate that this type of controversy should arise in the House. I fully agree with you that the Chair has all powers to regulate the proceedings of the House. But, it is also to be noted that power should be so used that the very powers of the House are not eroded, that is the spirit of using all the powers. I can understand that in extreme situations the Chair can say that this will not be recorded in the proceedings. But, it should be in an extreme situation. A certain thing has not been said because you have not permitted it. It automatically does not happen that it should not go on record. That is the situation I can understand. Expunction—there is a definite rule. But, there may be some si 11 lation and I hope my friend, Mr. Bhupesh Gupta will agree that suppose some people go on speaking without the permission of the Chair, under certain circumstances the Chair can be authorised to say that it should not be recorded.

But, Mr. Deputy Chairman, Sir, with all respect may I very humbly submit to you that this power of the Chair should be used on very extraordinary occasions and it should not be made a routine matter and I hope that it becomes a routine matter as

[Shri Chandra Shekhar]. my friend, Mr. Bhupesh Gupta, was referring to my beard and Mr. Krishan Kant's ear. Suppose Mr. Bhupesh Gupta is tomorrow in the Chair and the hon. Home Minister wants to make his statement and the statement is not according to his liking and he says—many a time he takes the position that the Home Minister cannot make his statement—that whatever the Home Minister says will not go on record, then this will be a preposterous position. So, I shall request you very humbly that this authority or this power of the Chair should be used on very rare occasions and I shall also request my friends Mr. Bhupesh Gupta and Advaniji that they should not bar the possibilities where such situations may arise. So, the Chair should have that power in extreme exigencies whenever it becomes necessary for carrying on the proceedings in the House.

MR. DEPUTY CHAIRMAN: You see, as far as I am concerned, I have allowed so many irrelevant things to be said. There are so many occasions where Members have digressed completely away from the subject. I have not taken it off the record. There are certain occasions when you ask the Member once all right, do not talk about this, you come to the point; you ask the Member twice, do not talk about this, it is irrelevant, you come to the point, you ask the Member thrice, it is irrelevant, you come to the point. Then you say, 'You do not proceed with this, please take your seat'. Even then if a Member persists in speaking something which is irrelevant, what can you do?' Then where will be order because we do not know whether the Member is going to take his seat at all. So, there is a limit to which the Chair also uses its discretion. I have not taken whatever he said about Mr. Jayaprakash Narayan off the record nor the first three or four sentences that he said about Mr. L. N. Mishra; it is on record. It is only after I asked him not to digress twice, thrice or four times that I said nothing will go on record. So, I have been using my own discretion and it is not that I want to shut out any discussion or anything from the House. But there is some amount of discipline which Members should also observe. Then this occasion will never arise.

SHRI NIREN GHOSH: Sir, shall I make a small submission?

SHRI UMASHANKAR DIKSHIT: I have not much to say.

SHRI NIREN GHOSH: Sir, we have not cast that aspersion on you. Sir, you have been in the Opposition also. . . (Interruption) . . . That does not help always. When Mrs. Violet Alva was the Deputy Chairman, I had the experience. You can compare the two periods and see.

MR. DEPUTY CHAIRMAN: It is very much comparable.

SHRI NIREN GHOSH: Perhaps more frequently it is being used now.

SHRI BHUPESH GUPTA: She was good. She was not doing it. Don't compare.

SHRI NIREN GHOSH: It is true that you do not use it on all occasions but still we have some. . .

MR. DEPUTY CHAIRMAN: That is why I expect hon. Members to have some self-restraint so that you never need this rule again.

SHRI BHUPESH GUPTA: Sir, you are an 'honourable hail-fellow-well-met.

श्री उमाशंकर दीक्षित : श्रीमन्, हमारे मित्र सीताराम सिंह जी ने जो कुछ कहा है उसके सम्बन्ध में मैं यह निवेदन करना चाहता हूँ कि पहिली बात उन्होंने यह कही कि हम दल और शासन के बीच भेद मिटा देंते हैं। हमारा निवेदन यह है कि हम तो दल और शासन के बीच भेद रखना चाहते हैं। आप दल वाली बातों को शासन से पूछकर संसद् में लाना चाहते हैं। हम भेद मिटा रहे हैं या आप मिटा रहे हैं ? यह बात आपको सोचनी चाहिये।

उन्होंने कहा कि कौन कौन से लोग आये। अमृतसर और कहां कहां की बातें आपने बतलाई। ट्रक से कोई एक्सीडेंट होकर मर गया, उसका भी सम्बन्ध आपने इस घटना से सम्बन्धित कर दिया। कोई चोरी करके अफीम लाया तो उसका भी कथानक लाकर आपने यहाँ पर खड़ा कर दिया। इन सब चीजों का न रेल से सम्बन्ध है, न बम्बई

श्रीर न दिल्ली से ही कोई ताल्लुक है। इन चीजों का इस विषय से कोई सम्बन्ध नहीं है। इसलिए मैं बड़े आदर पूर्वक निवेदन करूंगा कि आपको हमारे विरुद्ध . . . (Interruptions) उन्होंने जो कुछ कहा वह इस उद्देश्य से कहा कि कांग्रेस दल की कुछ न कुछ निन्दा हो जाय। जहां तक बर्दाश्त करने योग्य था, वहां तक तो प्रिजाईडिंग आफिसर ने कहने दिया और हमने भी इस बारे में कोई आपत्ति नहीं की। लेकिन जब आपने बोलों की और न मालूम क्या क्या बातें कहीं, हमने इन चीजों के बारे में पूछा था। जब उस हाउस में इस बारे में चर्चा चली थी तो उस समय हमारे पास पत्रकी सूचना नहीं थी और हमें पूरा मालूम नहीं था। वहां पर सिर्फ चार बोलतें बरान्डी की थी और जिस प्रकार की बातों की आपने चर्चा की, उस तरह की चीजें नहीं थी।

उस ट्रेन में 800 या 850 मुसाफिरों की जगह थी। कुछ अधिक भी मुसाफिर रहे हों। जैसा हमने पहले भी कहा था कि उसमें कुछ खराब युवक चले गये थे। आपको इस मामले को ठीक प्रपोर्शन में देखना चाहिये। अगर समाज के अन्दर दो, चार, खराब आदमी हों, तो इसका मतलब यह नहीं होता है कि सारे का सारा समाज खराब हो गया है और आपको उनकी निन्दा करने का तथा सब को एक झाड़ू से, काले रंग से, रंग देने का अधिकार मिल गया है। मैं इस बात को उचित नहीं मानता हूं और न ही हमारा दल इस तरह की घटनाओं को उचित मानेगा।

उन्होंने जयप्रकाश जी का नाम लिया, इन्दिरा ब्रिगेड का नाम लिया, ये बातें उचित नहीं हैं। उन्होंने स्वयं यह कहा कि हम को निश्चय नहीं है कि ये बातें सच हैं या झूठ? अगर उनको यह मालूम नहीं है कि ये बातें सच हैं या झूठ, तो कृपया इस तरह की बातें न कहें सीताराम जी को खुद यह मालूम नहीं है कि ये सच हैं या झूठ? वैसे तो हम जानते हैं कि आप नाराज हैं, और इसमें हमको कोई आपत्ति भी नहीं है, लेकिन जो आपने बातें कहीं हैं, उनमें कोई तथ्य नहीं है।

SHRI SARDAR AMJAD ALI (West Bengal): Sir, this House has had the privilege of witnessing a completely bewildered, frustrated and crossed at heart Opposition many a time and today is another such occasion when this House has witnessed such a completely bewildered and frustrated Opposition.

SHRI BHUPESH GUPTA: Here is the specimen of the Congress youth. I say all of them are abusing you; I say you are the Congress young man.

SHRI SARDAR AMIAD ALI: Thank you very much. I do not require your certificate; even then I am very much grateful to you for your certificate.

" Sir, I say the Opposition is bewildered because you will kindly see the Calling Attention notice and the allegations that they were making while taking part in the deliberations. In the Calling Attention notice they allege that the incidents took place while they were coming from Bombay to Delhi, that means during the forward journey, whereas while speaking in the House they say that the alleged incidents took place when the youth contingents were returning. This is an instance to show that they are not careful even in drafting the notice. We in the Youth Congress know very well why the Opposition is so much bewildered, so much frustrated. First of all, from the Government side the hon. Home Minister has refuted all the charges and allegations and he has reflected the opinion of the House from the Treasury Benches. As the spokesman of the Youth Congress let me in clear terms controvert and refute all the allegations and charges which the Opposition has levelled here.

When I say that the Opposition is very much frustrated and bewildered I believe I am fully justified because . . .

SHRI SUBRAMANIAN SWAMY : Especially after the Delhi University elections.

SHRI RANBIR SINGH (Haryana) : After the presidential elections too.

SHRI SARDAR AMJAD ALI: The main object behind organising the youth rally on the 9th August is because it is a very

[Shri Sardar Amjad Ali]

historic day in so far as the history of Indian independence and freedom movement is concerned.

DR. K. MATHEW KURIAN: Only your Government's history is black.

SHRI SARDAR AMJAD ALI : Dr. Kurian, I will come to you.

SHRI N. R. CHOUDHURY (Assam) : It is your history which is black because your party was associating with the British at that time.

DR. K. MATHEW KURIAN : No, no.

SHRI SARDAR AMJAD ALI : The Youth Congress wanted to organise this rally on the 9th August with a view to projecting the various gnawing issues and problems that the people of this country are facing.

SHRI T. N. SINGH (Uttar Pradesh): Is he answering . . .

SHRI SARDAR AMJAD ALI: Mr. T. N. Singh should behave properly. What is this? He is a veteran Member.

Now, the main objective behind the organisation of this rally was to project the very serious problems that the poor people of this country are facing and to show that the Youth Congress stood by the side of failing humanity, the poverty-stricken people of this country and to bring to the notice of the Government the gnawing problems of the day to which they must devote immediate attention and take up responsibility so as to ameliorate the trials and tribulations of the poverty-stricken people. We have analysed the causes of the present difficulties and in the memorandum which we submitted to the hon. Prime Minister on that historic day we have narrated and we have pointed out as to who are the people who are responsible for this hellish atmosphere now prevailing in the country. Our analysis is that it is the blackmarketeers, it is the hoarders, it is the smugglers, it is the tax-evaders, who are primarily responsible for all this and in our memorandum we have urged upon the Government to take drastic action against them. In our memorandum we have

said that there are occasions when we find that communal elements, neo-Fascist elements, semi-Fascist elements, have all clubbed together and we wanted the Government to take necessary steps immediately against these people. And here is the assemblage of all those people against whom we have clamoured that action should be taken and naturally they are now trying to besmirch the good name and abjectives of the Youth Congress. Hon. Members from the Opposition side have said that certain women-folk, certain ladies or lady-delegates, those who were going from Delhi to Bombay, had been assaulted. From the Youth Congress side I refuse to accept this charge and while refusing it I want to let it be known to those hon. Members that this is not the way to show respect to the womanhood of this country.

(Interruptions)

MR. DEPUTY CHAIRMAN : Order, please.

SHRI J. S. ANAND (Punjab): On a point of order. The hon. Member has been lumping all the opposition together. It would have been better if you had allowed me to speak. Then, he would not have presumed that all the opposition is having the same view.

DR. K. MATHEW KURIAN: The loyal opposition should be excluded.

SHRI SARDAR AMJAD ALI: I would have been very happy, while making these allegations, if any hon. Member from Mr. Niren Ghosh's party or Mr. Rabi Ray's party or Dr. Swamy's party—he is not here now—had made it known to the hon. Minister of country, here is a specific case, here is a particular woman or lady who has been criminally assaulted. We would have definitely appreciated it. On the other hand, let these people know that here is a list of all the lady-delegates, those who came to Delhi and returned. Here is a signed statement. They have said that no incident has taken place. I knew that futile and baseless allegations would be made, particularly by Mr. Niren Ghosh's party because they are accustomed to *doing* such things. I know, Sir,

DR. K. MATHEW KURIAN : Mr. Arajad Ali, are you trying to protect the Youth Congress by this exhibitionism? (*Interruptions*). You resign and come out if you want to fight blackmarketeers. Black-marketeers are on your side.

SHRI SARDAR AMJAD ALI : I will take the suggestion outside. I know for certain that the Marxist Communist Party will bring in such futile allegations because of the incident that took place in Gajor in the year 1969. Three young ladies of nineteen years of age were forced to join their party. They refused to join their party and that was why their comrades with red scarves tied around their necks raped those unfortunate girls.

SHRI NIREN GHOSH : All false lies, white lies.

MR. DEPUTY CHAIRMAN: You will have to wind up now. You have taken more than five minutes.

SHRI SARDAR AMJAD ALI: When the sub-inspector of Gajor police station in Malda District, West Bengal, started *suo motu* a case against some of their comrades, that particular sub-inspector was transferred because at that time Mr. Jyoti Basu was having the portfolio which the hon. Minister, Mr. Dikshit, is having today in India.

DR. K. MATHEW KURIAN: It is your way to divert from the issue. You are in the dock now. Reply to the charge about the Youth Congress, if you have got the guts.

SHRI SARDAR AMJAD ALI : Why are you getting so much excited?

(*Interruptions'*)

DR. K. MATHEW KURIAN : Don't run away from your duty to give a reply.

SHRI SARDAR AMJAD ALI : I will give you more instances.

MR. DEPUTY CHAIRMAN: You finish now. . .

SHRI SARDAR AMJAD ALI : How can I finish. Sir?

MR. DEPUTY CHAIRMAN : Or otherwise, I will call the next speaker.

DR. K. MATHEW KURIAN : The Youth Congress is a fascist organisation.

SHRI SARDAR AMJAD ALI : These things come out in the press and this monopoly press is carrying these tales for the consumption. . .

(*interruptions*)

DR. K. MATHEW KURIAN : All the monopoly press is financed by Mr. L. N. Mishra.

MR. DEPUTY CHAIRMAN : If you interrupt, he will take more time. I am asking him to wind up.

SHRI SARDAR AMJAD ALI : From the Youth Congress organisation itself we have made an investigation. The Youth Congress President himself. . .

SHRI NIREN GHOSH : Does he belong to the Youth Congress? I do "not know.

SHRI SARDAR AMJAD ALI... had been to Bombay to investigate and this is a letter which we have received from all the lady delegates, not through anybody else, but we received it by post. And they have voluntarily written to us. Even thereafter the Youth Congress itself has initiated an investigation. .

MR. DEPUTY CHAIRMAN: You will have to finish now.

SHRI SARDAR AMJAD ALI : While all the charges have . . .

MR. DEPUTY CHAIRMAN : Wind up.
SHRI SARDAR AMJAD ALI : Sir, give one minute.

MR. DEPUTY CHAIRMAN : Sorry, no time. All right. Strictly one minute.

SHRI SARDAR AMJAD ALI :--had Indian Youth Congress itself has appointed a Committee to investigate into the charges, and if there is any allegation found to be proper, supported by proof and documents, the president of the Youth Congress has made a categorical statement that if any person is involved in this and happens to be a member of the Youth Congress, not

[Shri Sardar Amjad Ali] only action will be taken from the party itself for banishing him from the party, but also the Indian Youth Congress itself will recommend a case to the Home Ministry for taking action. And I would like to know from the Home Minister: Having brought the matter before the Lok Sabha and the Rajya Sabha and having made certain allegations, is there any allegation made by any hon. Member of Parliament or by any of those very vocal Members, those who claim to know about this, with proof, and have they taken any initiative to bring to his notice any particular incident with proof and documents? If not, I would like to know. . .

MR. DEPUTY CHAIRMAN : I cannot permit you. No. Mr. Home Minister, you will reply now.

SHRI SARDAR AMJAD ALI : Allow me this, Sir. I would like to know. . .

MR. DEPUTY CHAIRMAN : I have been asking you to wind up.

SHRI SARDAR AMJAD ALI : Will he come forward . . .

SHRI NIREN GHOSH : I can only express that Shri Sardar Amjad Ali has wrongly taken a wrong brief.

SHRI BHUPESH GUPTA : I find that Mr. Dikshit is again and again getting up. I find that by his speech, Mr. Sardar Amjad Ali has rejuvenated at least one old man here. Rejuvenation is going on. It is a very good thing. You will agree with me that it is very edifying that all men are being rejuvenated especially by the speech that has just been delivered.

SHRI UMASHANKAR DIKSHIT : I agree with Shri Bhupesh Gupta. Shri Sardar Amjad Ali's speech as really put the case in its proper perspective.

SHRI NIREN GHOSH : Oh! Did he take (he brief from you? You have let the cat out of the bag.

SHRI BHUPESH GUPTA : You agree? All I say is, some of us here in the approaching evening of our life, for obvious reasons, need rejuvenation. I think he has

been rejuvenated, and also some on your side and some on this side. That is what I say.

SHRI UMASHANKAR DIKSHIT : The only one straight question he has asked is whether I have received any information that any such assault or incident has happened. I tell you we have received no such information.

SHRI J. S. ANAND : Mr. Deputy Chairman, it would have been nice of you if you had kindly allowed me to speak before my two other colleagues here . . .

MR. DEPUTY CHAIRMAN : But there is a procedure. If I start being nice to every Member there will be no end to it.

SHRI J. S. ANAND: ... in that case much of the clarification would have become unnecessary. I want to say that a deliberate attempt has been made to bring in irrelevant issues including the Delhi University elections and "some imaginary happenings in the Soviet Embassy in order to sidetrack the main issue. The main issue is that healthy elements on the side opposite, the youth in the Congress, tried to organise a rally against hoarders blackmarketeers and adulterators. In the entire country two things are happening simultaneously. On the one side reaction from outside is raising all sorts of extraneous issues. It is trying to mislead the youth and is trying to raise slogans of partyless democracy and all that. And on the other hand the vested interests inside the ruling Congress have compelled the Government to shift more and more to the right who refuse to act on their election promises. In that situation youngmen from the Congress tried to organise from all parts of the country and came to the capital on a really historic day. Whatever the differences may be there, it was a historic day on the 9th August 1942 and on 9th August, 1971 when a treaty was signed with the Soviet Union. I want to say that this should be welcomed, this should be applauded because it shows that healthy elements from within the Congress are asserting- themselves against the vested interest and reactionaries inside the Congress who are going back on the promises made at the time of the election. While reactionary elements are trying to confuse

the situation, some of the left opportunists are trying to sidetrack the nation. I want to ask seriously why is it that the most serious incidents connected with this were either connected with the contingent from Bombay or, in one case, with a contingent from Amritsar where a murder took place at Rayya? It is well known that it is not only reactionaries from outside but reactionaries from inside also who were trying to hamper the Youth Congress from galvanising the Congress, who were trying to hamper the healthy activities of the Youth Congress. It is well known that there is a tie-up of the Bombay Congress leadership with the Shiv Sena. I will not be surprised if such people from the Bombay Congress leadership actually planted some Shiv Sena men. It is well known that in the Amritsar Congress the dominant section is the most reactionary section. They are rowdies. They have been accused of beating up a magistrate. These are the people who committed a murder at Rayya in Amritsar. I condemn those incidents. I draw the attention of the Youth Congress leadership who have done a very good job that they should take serious notice of it that they are being attacked from inside as well as outside also.

I also read in the papers today that the Chief Minister of Andhra Pradesh and the President of the Andhra Congress prevented the Youth Congress delegates from coming to Delhi though they had collected their fares. I also know how the leadership of the Congress in West Bengal have been trying to disrupt and divide the Youth Congress.

In this context I want to say that the Youth Congress who by initiating this action gave a call to actually organise the dehoarding campaign, to actually organise campaigns against adulterators, should see to it that it should not confine itself only to informing the police but it should itself go into action. They should know that the Police and the bureaucracy are themselves corrupt and are in league with hoarders and blackmarketeers. I assure them that they would find very good response from all youth elements of the nation.

To the Home Minister my first question is: Is it not because the reactionaries are out to disrupt the good work of the Youth Congress

that certain elements infiltrated into the delegation from Bombay who were responsible for this rowdism so that bad name is brought to the healthy elements, to the leadership of the Youth Congress? I agree who can deny that something condemnable happened. Who can deny that there was looting, who can deny that there was murder.

Secondly, I want to ask the Home Minister whether it is not a fact that due to the soft attitude of the Home Ministry towards all 'sorts' of vested interests and reactionary organisations in the country like the R.S.S., the Anand Marg the Shiv Sena and the others that this sort of thing is happening that whenever an attempt is made to act to defend people's interests these elements infiltrate into them. And will not the Home Minister like to see that it is not only on the left and progressive elements that the Government comes down against but these Fascist, semi-Fascist and neo-Fascist organisations have got to be put in their proper place?

SHRI NIREN GHOSH : I throw a challenge that in 1972 and before that, the CPI was a party to the mass murders and rigging.

(Interruptions)

SHRI UMASHANKAR DIKSHIT : I do not have to make any detailed comment . . .

SHRI BHUPESH GUPTA : Why take the name of the CPI ?

SHRI UMASHANKAR DIKSHIT : . . . on the last hon. Member's speech.

SHRI BHUPESH GUPTA : He has expressed his point of view.

SHRI MONORANJAN ROY : What is this ? You are allowing him to speak again.

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh also gets up like this.'

(Interruptions')

SHRI BHUPESH GUPTA : If you think that we are going to tar the entire Youth Congress, we are not going to oblige you. (Interruptions) Sir, I wish to make it clear

[Shri Bhupesh Gupta]

that all bad tilings that are happening should be deplored, should be gone into and the persons concerned should be punished. I have no word for it except condemnation. But the Youth Congress has Priya Ranjan Das Munshi, has Amjad Ali . . .

(Interruptions)

SHRI NIREN GHOSH : You were a party to mass murders in West BeDgal. I make that charge.

SHRI BHUPESH GUPTA : I want to say, do not lar the entire organisation with the same brush. Certain bad things happened, deplorable things happened.

(Interruptions)

SHRI MONORANJAN ROY : How do you allow him'?

MR. DEPUTY CHAIRMAN : I am not allowing him. Mr. Niren Ghosh is also getting up.

(Interruptions)

SHRI UMASHANKAR DIKSHIT : The House will agree with me that it is not necessary for me to make a detailed comment . . .

(Interruptions)

SHRI BHUPESH GUPTA : It is necessary to demarcate this witch-hunting.

(Interruptions)

SHRI NIREN BHOSH : It is very necessary to say how your entire party committed mass murders along with them.

(Interruptions)

SHRI BHUPESH GUPTA : An impression is sought to be created by these gentlemen that the entire Opposition is of their view. We have criticised what should be criticised, but we certainly would not denounce many radical youth and young Congress leaders. I think some day they will play a very great part.

SHRI NIREN GHOSH . I say, Her Majesty's Opposition!

MR. DEPUTY CHAIRMAN : The Home Minister has the floor now.

SHRI UMASHANKAR DIKSHIT : If my friends will permit, me to speak, I agree with him that those who created trouble were people who were against the Congress ideology and belonged to parties which wanted this whole function to be spoiled. I am in general agreement with him. Otherwise, they would not have come in this v\ay and acted in this manner. If the organisers of the Youth Congress had known that such were the people, I am sure they would not have allowed them. I am in general agreement with the spirit of his speech, though, in my opinion, he should not have brought in the Andhra Pradesh Government. The Andhra Pradesh Government was not concerned with it and according to my information, nobody who wanted to come was prevented from coming.

SHRIMATI MARGARET ALVA (Karnataka) : Mr. Deputy Chairman, Sir, I think I am the last speaker for the day and I rise not because I have very much to say but because a woman should have the final word, particularly when so much has been said about women in this ugly episcode. We have seen for the last few days and today to what extent our friends on the other side are willing to go in order to malign the Congress. They have now caught hold of a new bogey of Youth Congress and have decided to tear the party to bits imder that name. In this desire they have not spared even the women who travelled in separate compartments to take part in this rally. And this particular train which came from Bombay also had separate compartments for women delegates and these delegates have given a statement that none of the others entered their compartments during the journey from Bombay to Delhi. I would like to point out that there were almost 3± to 4 lakhs of young people who came to Delhi. And out of this number how many misbehaved? Was the number IOO or 200 or 250, on a particular train? And these 200 people may

be infiltrators, they may be misguided young people. After all youth are youth and in their enthusiasm they may be after a certain amount of mischief, I would call it. But because of this small number, do you think it is proper on your part to condemn the entire organisation, to condemn all the lakhs of young men women who are members of the Youth Congress and who are performing a good job in their own field? I think it is absolutely wrong and unjust of you to accuse the entire organisation and call it the names that you have been calling it. I do not say that we have to close our eyes to what is happening. We have got to find out the culprits. Then it is said that many people got into the train without tickets. Perhaps this might have happened at various stations. But you cannot control such big crowds at stations. The Home Minister gave the details of the incidents. Some Members alleged that food items were taken away without payment. I think this was not true. Perhaps at some stations some people might have taken something and might have not paid the amount; and in certain cases the amount paid might not have been the actual amount to be paid. But it cannot be said that nobody made any payment at all.

Besides all these I have a very important poser. The only train that really got involved in such incidents was the train from Bombay to Delhi which passes through Gujarat. And I would like to know whether it was not true that most of these incidents took place at stations in Gujarat. Was there any definite motive to create trouble there? Was there any planned attempt on the part of some people, some vested interests, to create trouble on that particular train by getting in at various stations or even as the train approached Delhi? Then there was the question of drinking. *(Interruption)*. I know most people who travel do carry drinking water. Naturally they may be carrying water in bottles. It was said that lots of bottles were found. I do not see any reason why they should interpret that those people who travelled by that train indulged "drinking." Water is also like any other drink that you may think about.

Then there is another important aspect. The main programme which the Youth

Congress has before it is the dehoarding campaign which is supposed to start from the 1st of September. I would again ask, whether there are certain vested interests who are out to malign the Youth Congress before its campaign started on the 1st of next month? Whether certain vested interests who are afraid of this campaign, wanted beforehand to malign the Youth Congress so that the entire programme would flop because it is being organised by an organisation whose name they managed to destroy in advance. The main reason for my speaking here is to clarify the point about the women's name. The women came from various parts of the country, they were young girls. I am surprised that responsible people make statements of the type they have made; it is a delicate question no doubt, but I feel that most of you are husbands and fathers and you should hang your heads in shame for the accusations you have made particularly in the light of the statements which the young ladies themselves have given, signed, and are willing to appear before anybody and stand by what they have said. I am surprised that the press and you on the other side have given so much importance to these little reports that had appeared in some papers and made a mountain of a molehill. I hope at least now you will see reason and settle for a more respectable behaviour on this subject.

SHRI UMASHANKAR DIKSHIT : The honourable lady Member has expressed her admirable sentiments on the situation . . .

2 P.M.

SHRI BHUPESH GUPTA: Young lady.

SHRI UMASHANKAR DIKSHIT: All ladies are young.

SHRI BHUPESH GUPTA: I do not agree.

SHRI UMASHANKAR DIKSHIT. The hon. Member does not know much about ladies.

DR. K. MATHEW KURIAN: We admire Shri Dikshit's sense of wit and romantic understanding.

SHRI UMASHANKAR DIKSHIT: Dr. Kurian's remarks I do not normally accept. I would like to understand what he means. I would like to say that the hon. lady Member has corrected the atmosphere. It does not really behove us to talk lightly and frivolously about ladies. It is not in keeping with our traditions and the atmosphere of this country.

One point I would like to make clear. According to the information received by me, at Kotah Railway Station on the 8th of August some passengers—students I am told—tried to enter the train. There was some scuffle and they were not allowed. If it happened in any other Railway station, I do not know. This is so far as Kotah is concerned. To that extent the hon. Member is incorrect, if she thinks that they were allowed to enter there. If it happened in any other place, I do not know. Otherwise, I do not have anything to say.

STATEMENT BY MINISTER

Amount of import duty forgone during 1972-73

श्री प्रकाशवीर शास्त्री : (उत्तर प्रदेश) श्रीमन्, मेरा एक प्वाइन्ट आफ़ आर्डर है।

श्री उप-सभापति : क्या है ?

श्री प्रकाशवीर शास्त्री : माननीय मंत्री जी जिस चीज के बारे में वक्तव्य देने जा रहे हैं, उसके सम्बन्ध में है। मेरा प्वाइन्ट आफ़ आर्डर यह है कि 12 अगस्त, 1974 को, इसी सदन में जब प्रत्यक्ष कर विधेयक पर चर्चा चल रही थी, तब मैंने यह आरोप लगाया था कि सरकार ने इस बजट में 232 करोड़ रुपये के टैक्स लगाये हैं और 241 करोड़ रुपया सीमा-शुल्क, एक्ससाइज ड्यूटी, द्वारा छूट दे दी गई है। इस सम्बन्ध में मंत्री जी ने कहा था कि वे मुझे पत्र लिखेंगे, लेकिन सदन ने आप से प्रार्थना की थी कि मंत्री जी को हाउस में ही स्टेटमेंट देना चाहिये। अब जब आज मंत्री जी हाउस में स्टेटमेंट देने जा रहे हैं, तो 9 दिन के बाद

फाइनेंस मिनिस्ट्री ने इस चीज को रीगुलेराइज करने की कोशिश की है। हम यह चाहते हैं कि उनके वक्तव्य के बाद हमको स्पष्टीकरण करने के लिए अवसर दिया जाय।

श्री उप-सभापति : आपने पहले ही स्पष्टीकरण कर लिया है। और क्या बाद में भी करेंगे ?

श्री प्रकाशवीर शास्त्री : स्टेटमेंट के बाद आप कहेंगे, हाउस एडजार्न।

श्री उप-सभापति : आप स्टेटमेंट देने दीजिये।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, the amount of duty forgone to the extent of Rs. 241.69 crores (Approx.), as reported in the Report of the Comptroller and Auditor General of India, for the year 1972-73 was provisional and related to 304 ad hoc exemption orders. Out of these, in respect of two cases, relating to about 30,000 metric tons of ethyl alcohol imported by M/s. Alkali and Chemical Corporation of India Ltd. on behalf of the Commissioner of Excise, West Bengal the amount of duty forgone was reported to be of the order of Rs. 232.18 crores. In respect of the remaining 302 exemptions, the duty forgone was Rs. 9.51 crores only out of which Rs. 4.21 crores relate to one exemption from duty on paintings imported by the Indian Council for Cultural Relations, New Delhi, for exhibition and re-export. About Rs. 1.98 crores relate to two exemptions on two Jumbo Jet aircrafts imported by M/s Air India. The balance of Rs. 3.32 crores relate to the remaining 299 exemptions.

It has since been ascertained that the amount of Rs. 232.18 crores, as reported to the Comptroller and Auditor General in respect of the aforesaid two ad hoc exemptions on ethyl alcohol, is incorrect. The concerned Custom House made a mistake in calculating the amount of duty I forgone by applying a wrong rate of duty.